

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/2/2016
NAME OF THE PETITIONER(S) : Shri Manohar K.L. and another
NAME OF THE RESPONDENT(S) : Swadharma Swaraajya Sangha & 13 others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	K. APARNA DEVI	COUNSEL FOR 1, 3 to 5	Aparna
2.	P.M. VATSALA A-K. MYLSAMY	COUNSEL FOR PETITIONER	P.M. Vatsala

ORDER

Ms P M Vatsala, counsel for petitioner present. Ms Aparna Devi, counsel for R1, R3 to R5 present and filed CA 18/2017 for setting aside ex parte order passed on 4.1.2017. Counsel for petitioner has no objection to the same. Accordingly, the CA 18/2017 is allowed and ex parte order dated 4.1.2017 passed against R3 to R5 is set aside. The prayer of the application indicates the date of the order as 15.11.2016 but on the said date, there was no ex parte order passed against R3 to R5. Accordingly the CA 18/2017 is disposed of. Counsel for petitioner is directed to assist the Bench as to which of the respondents have so far not been served. The counsel is further directed to serve private notice on the Administrator for his appearance in person or through a counsel on the next date of hearing. Put up on **02.06.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)